

**IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCH 'A', NEW DELHI**

**BEFORE SH. C.N. PRASAD, JUDICIAL MEMBER
AND
SH. PRADIP KUMAR KEDIA, ACCOUNTANT MEMBER**

ITA No.3549/Del/2019
Assessment Year: 2015-16

Bobby Singh, H-18, Kailash Colony, Greter Kailash-I, New Delhi -110048 PAN No.AAUPS0139C	Vs.	DCIT Circle - 30 (1) New Delhi
(APPELLANT)		(RESPONDENT)

Appellant	None
Respondent	Sh. Kanv Bali, Sr. DR

Date of hearing:	13/03/2023
Date of Pronouncement:	13/03/2023

ORDER

PER PRADIP KUMAR KEDIA, AM:

This appeal by the assessee is preferred against the order of the CIT (A)-10, New Delhi dated 20.02.2019 pertaining to A.Y.2015-16.

2. The captioned assessee has sought to withdraw the appeal listed above on the ground that assessee has opted to avail benefits of 'Vivad se Vishwas Scheme, 2020' (VSV). As per letter dated 07.02.2023 filed by assessee, it is submitted that assessee does not seek to pursue the said appeal owing to exercise of option for

availing VSV Scheme and consequently requested that assessee's application for withdrawal of appeal may please be granted.

3. The Id. Departmental Representative for the Revenue stated that he has no objection to withdraw the appeal in the circumstances narrated on behalf of the assessee.

4. In the light of requests made on behalf of the captioned party, the appeal is dismissed as withdrawn. However, in the event, the assessee fails to avail the benefit of VSV Scheme for any bonafide reasons, then the assessee concerned will be at liberty to seek restoration of original appeal for hearing before ITAT in accordance with law.

5. In the result, the captioned appeal is dismissed as withdrawn.

This Order pronounced on 13/03/2023

Sd/-
(C.N. PRASAD)
JUDICIAL MEMBER

NEHA, Sr. Private Secretary

Date:- 13.03.2023

Copy forwarded to:

1. Appellant
2. Respondent
3. CIT
4. CIT(Appeals)
5. DR: ITAT

Sd/-
(PRADIP KUMAR KEDIA)
ACCOUNTANT MEMBER

ASSISTANT REGISTRAR
ITAT NEW DELHI